

PAPERS RE: ENQUIRY INTO
ALLEGED ILL-TREATMENT OF
MEMBER.Shri Heda (Nizamabad): That will
be implied.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table a statement of allegations made by Shri Hukam Chand Kachwai, M.P., about maltreatment accorded to him in Ambala Central Jail and the facts as revealed by the inquiry conducted by the District Magistrate, Ambala, together with a copy of the Report of Inquiry by the District Magistrate, Ambala. [Placed in Library. See No. LT-2721/64.]

Shri S. M. Banerjee rose—

Mr. Speaker: Members might study the papers laid on the Table and then might ask questions.

Shri Hari Vishnu Kamath (Hoshangabad): On a clarification . . .

श्री बड़े (खारगोन) : अध्यक्ष महोदय, मैं यह क्वैरिफिकेशन चाहना हूँ कि जो एन्क्वायरी की गई है उस पर गवर्नमेंट का क्या रिप्लेकशन है। उसने कोई फैसला किया है।

अध्यक्ष महोदय : इसके लिए उन्होंने क्वैरिफिकेशन दिया तो है। उन्होंने उसे टेबल पर रख दिया है उसका माननीय सदस्य स्टैंडी कर लें उसके बाद जो चाहें पूछें।

श्री बड़े : गवर्नमेंट का रिप्लेकशन क्या है।

अध्यक्ष महोदय : पहले माननीय सदस्य स्टैंडमेंट देख लें उसके बाद वे चाहें तो क्वैरिफिकेशन मांग सकते हैं।

Shri Hari Vishnu Kamath: On a point of clarification. Has the Minister also laid on the Table a statement showing whether Government accepts the findings and conclusions of the inquiry, or have they reserved judgment on that?

Shri S. M. Banerjee (Kanpur): The charges were levelled against the jail authorities who come under the jurisdiction of the District Magistrate. Why was this inquiry entrusted to the District Magistrate and not to a judicial authority?

Mr. Speaker: That is arguing.

RE. CALLING ATTENTION NOTICE
(Query)

Shri P. R. Chakraverti (Dhanbad): Yesterday, there was a call attention notice and it was to be taken up at 5 P.M.

Mr. Speaker: That cannot be taken up at this moment.

Shri P. R. Chakraverti: It was swept over by the storm at 5 P.M.

Mr. Speaker: In pursuance of an earlier commitment, the Minister had to leave station. He had stated in the morning that he wanted to be free by the evening. But somehow things happened in such a manner that that could not be taken up. So I will allow that opportunity when the Minister returns.

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LEGED ILL-TREATMENT OF
MEMBER—contd.

Shri Hari Vishnu Kamath: The points we have raised have not been answered.

Mr. Speaker: Yes, he may answer.

Shri Hathi: I was giving a personal explanation. While replying to Question No. 1057, I took some time, and it was thought I was taking much time, but the question originally is in English, it was not meant to be replied to in Hindi, and I was trying to find out why there was no Hindi version. I took more time because of that.